



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ६७(४)]

शुक्रवार, सप्टेंबर १, २०१७/भाद्र १०, शके १९३९

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असाधारण क्रमांक १३५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code and the Maharashtra Land Revenue (Conversion of Use of Land and Non-agricultural Assessment) Rules (Amendment) Act, 2017 (Mah. Act No. LIV of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,

Principal Secretary and Remembrancer of
Legal Affairs to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LIV OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 1st September 2017.)

An Act further to amend the Maharashtra Land Revenue Code, 1966 and the Maharashtra Land Revenue (Conversion of Use of Land and Non-agricultural Assessment) Rules, 1969.

Mah. XLI of 1966. WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966 and the Maharashtra Land Revenue (Conversion of Use of Land and Non-agricultural Assessment) Rules, 1969, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

1. This Act may be called the Maharashtra Land Revenue Code and the Maharashtra Land Revenue (Conversion of Use of Land and Non-agricultural Assessment) Rules (Amendment) Act, 2017. Short title.

(१)

CHAPTER II

AMENDMENT TO THE MAHARASHTRA
LAND REVENUE CODE, 1966.

Amendment
of section 113
of Mah. XLI of
1966.

2. In section 113 of the Maharashtra Land Revenue Code, 1966 (hereinafter referred to as “the said Code”), for sub-section (2C), the following sub-section shall be substituted, namely :—

Mah.
XLI of
1966.

“(2C) Notwithstanding anything contained in sub-section (1) or the rules made thereunder, the rates of non-agricultural assessment for every guaranteed period of five years after the 1st August 2001 shall not be less than the rate prevailing on the day immediately preceding the beginning of such guaranteed period (hereinafter referred to as “the reference day”) and shall not exceed,—

(a) three times the non-agricultural assessment rate prevailing on the reference day in a Municipal Corporation area and two times of such rate in the area of the rest of the State, for the cases which are already assessed for non-agricultural purposes; and

(b) six times the non-agricultural assessment rate prevailing on the reference day in a Municipal Corporation area and four times of such rate in the area of the rest of the State, for the cases to be assessed for non-agricultural purposes.”.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA LAND
REVENUE (CONVERSION OF USE OF LAND AND
NON-AGRICULTURAL ASSESSMENT) RULES, 1969.

Substitution
of rule 15 of
the
Maharashtra
Land Revenue
(Conversion of
Use of Land
and Non-
agricultural
Assessment)
Rules, 1969.

3. For rule 15 of the Maharashtra Land Revenue (Conversion of Use of Land and Non-agricultural Assessment) Rules, 1969 (hereinafter referred to as “the said Rules”), the following rule shall be substituted and shall be deemed to have been substituted from the 1st day of August 1996 :—

“15. *Full market value how determined.*—The full market value of non-agricultural lands in an urban area in a block shall be estimated on the basis of the land rates as determined and issued in the form of Annual Statement of Rates, by the Chief Controlling Revenue Authority under the Bombay Stamp (Determination of True Market Value of Property) Rules, 1995 framed under the Maharashtra Stamp Act, immediately preceding the year in which the standard rate of non-agricultural assessment is to be fixed.”.

LX of
1958.

Amendment
of rule 16 of
the
Maharashtra
Land Revenue
(Conversion of
Use of Land
and Non-
agricultural
Assessment)
Rules, 1969.

4. In rule 16 of the said Rules, in sub-rule (3), for the figures and words “3.00 per cent.” the figures and words “0.05 per cent.” shall be substituted and shall be deemed to have been substituted from the 1st day of August 1996.

CHAPTER IV

MISCELLANEOUS

Mah. XLI of 1966. Mah. LIV of 2017.

5. Under no circumstances, shall any person be entitled to refund of any amount paid towards any assessment made under the provisions of the Maharashtra Land Revenue Code, 1966 prior to the date of commencement of the Maharashtra Land Revenue Code and the Maharashtra Land Revenue (Conversion of Use of Land and Non-agricultural Assessment) Rules, (Amendment) Act, 2017.

No refund under the Code.

Mah. XLI of 1966.

6. (1) If any difficulty arises in giving effect to the provisions of the Maharashtra Land Revenue Code, 1966 or the Maharashtra Land Revenue (Conversion of Use of Land and Non-agricultural Assessment) Rules, 1969, as the case may be, as amended by this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of the said Code and the said Rules, as amended by this Act, which appears to it to be necessary or expedient for the purpose of removing the difficulty:

Power to remove difficulty.

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each house of the State Legislature.